

PART III

GOVERNMENT OF PUNJAB

**DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-II BRANCH)**

NOTIFICATION

The 30th March, 2016

No. G.S.R.27/P.A.1/1914/Ss.24 and 58/Amd. (48)/2016.-In exercise of the powers conferred by sections 24 and 58 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, without previous publication, further to amend the Punjab Restaurant (Consumption of Liquor) Rules, 1955, namely:—

RULES

1. (1) These rules may be called the Punjab Restaurant (Consumption of Liquor) (First Amendment), Rules, 2016.
- (2) They shall come into force on and with effect from the first day of April, 2016.
- (3) In the Punjab Restaurant (Consumption of Liquor) Rules, 1955, in rule 5, in clause (ii), for the words 'twenty five', the word 'thirty' shall be substituted.

D.P. REDDY,

Additional Chief Secretary (Taxation),
Government of Punjab,
Department of Excise and Taxation.